FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JAI VENKTESH CONCAST PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Jai Venktesh Concast Private Limited
2.	Date of incorporation of corporate debtor	17/01/2005
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2005PTC101164
5.	Address of the registered office and principal office (if any) of corporate debtor	Bamunara Industrial Area, Bamunara Durgapur, Bardhaman, West Bengal-713212
6.	Insolvency commencement date in respect of corporate debtor	20.06.2025
7.	Estimated date of closure of insolvency resolution process	19.12.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sandip Kumar Kejriwal IBBI/IPA-002/IP-N00236/2017-18/10687
9.	Address and e-mail of the interim resolution professional, as registered with the Board	322, 3rd Floor, Martin Burn House, 1, R. N. Mukherjee Road, Kolkata-700 001 Email: sandipkej2@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#322, 3rd Floor, Martin Burn House, 1, R. N. Mukherjee Road, Kolkata-700 001 Email: sandipkej2@gmail.com
11.	Last date for submission of claims	04.07.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink :http//www.ibbi.gov.in/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of Jai Venktesh Concast Private Limited on 19/06/2025.

The creditors of Jai Venktesh Concast Private Limited, are hereby called upon to submit their claims with proof on or before 04.07.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

(A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.) – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23.06.2025
Place:Kolkata

Sd/-
Interim Resolution Professional
Sandip Kumar Kejriwal
Jai Venktesh Concast Private Limited
Reg. No.: IBBI/IPA-002/IP-N00236/2017-18/10687

Authorised Officer
UCO Bank

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JAI VENKTESH CONCAST PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Jai Venktesh Concast Private Limited
2.	Date of incorporation of corporate debtor	17/01/2005
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2005PTC101164
5.	Address of the registered office and principal office (if any) of corporate debtor	Bamunara Industrial Area, Bamunara Durgapur, Bardhaman, West Bengal-713212
6.	Insolvency commencement date in respect of corporate debtor	20.06.2025
7.	Estimated date of closure of insolvency resolution process	19.12.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sandip Kumar Kejriwal **IBBI/IPA-002/IP-N00236/2017-18/10687**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	322, 3rd Floor, Martin Burn House, 1, R. N. Mukherjee Road, Kolkata-700 001 Email: **sandipkej2@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#322, 3rd Floor, Martin Burn House, 1, R. N. Mukherjee Road, Kolkata-700 001 Email: **sandipkej2@gmail.com**
11.	Last date for submission of claims	04.07.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: The relevant form can be downloaded From: **http//www.ibbi.gov.in/downloads** (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of Jai Venktesh Concast Private Limited on 19/06/2025.

The creditors of Jai Venktesh Concast Private Limited, are hereby called upon to submit their claims with proof on or before 04.07.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

(A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.) – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Interim Resolution Professional
Sandip Kumar Kejriwal
Jai Venktesh Concast Private Limited
Reg. No.: IBBI/IPA-002/IP-N00236/2017-18/10687

Date: 23.06.2025
Place: Kolkata

ফর্ম 'এ'

প্রকাশ্য বিজ্ঞপ্তি

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রোসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ৬ অধীনে]

জয় ভেঙ্কটেশ কনকাস্ট প্রাইভেট লিমিটেড এর ঋণদাতাগণের অবগতির জন্য

দরকারি তথ্যাবলি

১.	কর্পোরেট ঋণগ্রহীতার নাম	জয় ভেঙ্কটেশ কনকাস্ট প্রাইভেট লিমিটেড
২.	কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ	১৭.০১.২০০৫
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/ নিবন্ধীকৃত	কর্পোরেট বিষয়ক মন্ত্রক
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/ লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	U51909WB2005PTC101164
৫.	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা	বামুনারা ইন্ডাস্ট্রিয়াল এরিয়া, বামুনারা দুর্গাপুর, বর্ধমান, পশ্চিমবঙ্গ ৭১৩২১২
৬.	কর্পোরেট ঋণগ্রহীতার পরিপ্রেক্ষিতে ইনসলভেন্সি শুরুর তারিখ	২০.০৬.২০২৫
৭.	ইনসলভেন্সি রেজোলিউশন প্রোসেস বন্ধের অনুমিত তারিখ	১৯.১২.২০২৫
৮.	ইন্টেরিম রেজোলিউশন প্রোফেশনাল হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	সন্দীপ কুমার কেজরিওয়াল, **IBBI/IPA-002/IP-N00236/2017-18/10687**
৯.	বোর্ডের কাছে নিবন্ধীকৃত ইন্টেরিম রেজোলিউশন প্রোফেশনালের ঠিকানা এবং ই-মেল আইডি	৩২২, ৪র্থ তল, মার্টিন বার্ণ হাউস, ১, আর এন মুখার্জি রোড, কলকাতা ৭০০০০১ ই-মেল: **sandipkej2@gmail.com**
১০.	ইন্টেরিম রেজোলিউশন প্রোফেশনালের সঙ্গে যোগাযোগ করার জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি	#৩২২, ৪র্থ তল, মার্টিন বার্ণ হাউস, ১, আর এন মুখার্জি রোড, কলকাতা ৭০০০০১ ই-মেল: **sandipkej2@gmail.com**
১১.	দাবি জমা দেওয়ার শেষ তারিখ	০৪.০৭.২০২৫
১২.	২১ নং ধারার (৬এ) নং উপধারার ক্লজ 'বি'-এর অধীনে ইন্টেরিম রেজোলিউশন প্রোফেশনাল দ্বারা নির্ধারিত ঋণদাতাদের (যদি থাকে) শ্রেণিবিভাগ	আইবিসি ২১ নং ধারার (৬এ) বি'-এর অধীনে ঋণদাতাদের শ্রেণি নেই
১৩.	কোনও শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল হওয়ার জন্য চিহ্নিত ইন্টেরিম রেজোলিউশন প্রোফেশনালদের নাম (প্রতি শ্রেণির জন্য তিনজন করে)	প্রযোজ্য নয়
১৪.	(ক) দরকারি ফর্ম এবং (খ) অনুমোদিত প্রতিনিধিদের বিশদ তথ্য উপলব্ধ রয়েছে এখানে:	ওয়েবলিঙ্ক: (ক) **https://ibbi.gov.in/downloads** (খ) প্রযোজ্য নয়

এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে ন্যাশনাল কোম্পানি ল ট্রাইবুনাল ১৯.০৬.২০২৫-এ জয় ভেঙ্কটেশ কনকাস্ট প্রাইভেট লিমিটেড এর কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রোসেস শুরুর আদেশ জারি করেছে।

এতদ্দ্বারা জয় ভেঙ্কটেশ কনকাস্ট প্রাইভেট লিমিটেড-এর ঋণদাতাদের ওপরের টেবিলে ক্রম নং ১০-তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রোফেশনাল-এর কাছে ০৪.০৭.২০২৫ বা তার আগে তাঁদের দাবিগুলি যথাযথ প্রমাণ সমেত পেশ করার জন্য আহ্বান জানানো হচ্ছে।

আর্থিক ঋণদাতারা যথাযথ প্রমাণ সমেত তাঁদের দাবিগুলি কেবলমাত্র ইলেকট্রনিক উপায়ে জমা দেবেন। বাকি সকল ঋণদাতারা তাঁদের দাবি প্রমাণ সমেত নিজেরা হাতে করে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে জমা দিতে পারবেন।

১২-তে প্রদত্ত কোনও আর্থিক ঋণদাতা অনুমোদিত প্রতিনিধি হিসেবে কার্য করার জন্য ওপরের ক্রম নং ১৩-তে উল্লিখিত তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে থেকে নিজেদের পছন্দ বেছে নিতে ফর্ম 'সিএ'-তে চিহ্নিত করে দিতে পারবেন।

দাবির সপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা করা হতে পারে।

স্বা/-
ইন্টেরিম রেজোলিউশন প্রোফেশনাল
সন্দীপ কুমার কেজরিওয়াল
জয় ভেঙ্কটেশ কনকাস্ট প্রাইভেট লিমিটেড
রেজি নং - IBBI/IPA-002/IP-N00236/2017-18/10687

তারিখ: ২৩.০৬.২০২৫
স্থান: কলকাতা